

फ्रांस से आण्विक पुनर्विधायन संयंत्र प्राप्त करने के लिए पाकिस्तान के प्रयास

*252 श्री ओ३म् प्रकाश त्यागी :

श्री जगदीश प्रसाद माथुर :

श्री कृष्णराव नारायण धुलप :

क्या विदेश मंत्री यह बताने की क्षमता करेंगे कि :

(क) क्या सरकार का ध्यान समाचार पत्रों में हाल में छपे इस आशय के समाचारों और दिलाया गया है कि पाकिस्तान आण्विक शस्त्र बनाने के लिए फ्रांस से आण्विक पुनर्विधायन संयंत्र प्राप्त करने की कोशिश कर रहा है ; और

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ?

†[Pakistan's efforts to secure nuclear Reprocessing Plant from France]

*232. SHI OMPRAKASH TYAGI:

SHRI JAGDISH PRASAD MATHUR;

SHRI KRISHNARAO NARAYAN DHULAP:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a recent press report with effect that Pakistan is trying to secure nuclear reprocessing plant from France in order to manufacture nuclear weapons; and

(b) if so, what is Government's reaction thereto?

विदेश मंत्री (श्री य० व० चव्हाण) :
(क) जी हां। हमने इस आशय की रिपोर्टें देखी हैं कि पाकिस्तान में आण्विक पुनर्विधायन संयंत्र की स्थापना करने के लिए एक करार हो गया है।

(ख) भारत सरकार ने शांतिपूर्ण उद्देश्यों के लिए परमाणु ऊर्जा के उपयोग का बराबर समर्थन किया है और वह परमाणु अस्त्र बनाने में इसके उपयोग के विरुद्ध रही है।

†[THE MINISTER OF EXTERNAL AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir. We have seen reports to the effect that an agreement has been reached to set up a fuel reprocessing facility in Pakistan.

(b) The Government of India has consistently stood for the use of nuclear energy for peaceful purposes and has been opposed to its use for making nuclear weapons.]

Transport system in Delhi

*253. SHRI KHURSHED ALAM KHAN:

SHRI JAGDISH JOSHI:

SHRI KASIM ALI ABID:

SHRI PIARE LAL KUREEL
URF PIARE LALL TALIB:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the transport in public and private sectors available in Delhi is not being utilised in a coordinated way;

(b) whether any scheme for such coordination was prepared at any time; and

(c) what are Government's plans to ensure better coordination and maximum utilisation of the available capacity?

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILON): (a) to (c) A statement giving the information is laid on the Table of the Sabha.

Statement

Presumably, the reference is to coordination between the public and private sectors in the sphere of passenger road transport. The bulk of the passenger transport services in Delhi is provided by Delhi Transport Corporation. The route planning is done by the Corporation in such a manner that its services do not run parallel to those provided by the private bus owners.

In the context of the oil crisis, the Planning Commission has emphasised the need for shift from personalised to public transport. The outlays provided to the DTC, in 1974-75, 1975-76 and 1976-77 (Rs. 7.92, Rs. 8.30 and Rs. 6.50 crores likely for 1976-77 respectively) represent a significant step up over the outlays provided in the earlier years (Rs. 1.97 crores, 2.57 crores and Rs. 5.85 crores in 1971-72, 72-73 and 73-74).

As regards coordination between the Railways and D.T.C. at present, the needs of city transport in Delhi are catered to mainly by the D.T.C. However, the Railways operate sub-urban services in Delhi which are being gradually strengthened.

National Highways in Gujarat

***254. PROF. RAMLAL PARIKH:**
SHRIMATI SUMITRA G. KULKARNI:

Will the Minister of **SHIPPING AND TRANSPORT** be pleased to state:

(a) the financial allocations made in respect of national highways in Gujarat during the year 1975-76; and what was the demand made by the State Government; and

(b) the number of national highways in that State on which work is in progress at present?

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G.S. DHILON): (a) A sum of Rs. 387.00 lakhs has been allocated for the development of National Highways in Gujarat during 1975-76 and the final requirement sent by the State Government also totals upto this amount.

(b) Three.

Transfer of Telephone Connections

***255. SHRIMATI LAKSHMI KUMARI CHUNDAWAT:**

Will the Minister of **COMMUNICATIONS** be pleased to state:

(a) whether it is a fact that a telephone connection sanctioned under the special category of 'Public Man' is not allowed to be transferred in the name of other person and if so, the reasons therefor;

(b) whether it is also a fact that a social worker has to face lot of difficulties in getting his telephone transferred from one place to another from where he proposes to continue his activities; and

(c) whether Government propose to relax the conditions for categories mentioned in parts (a) and (b) above?

THE MINISTER OF COMMUNICATIONS (SHRI S. D. SHARMA):

(a) to (c) Transfer of telephones from the name of one person to another is at present permitted only in respect of OYT telephones and General Category telephones after they have been functioning for a period of three years. Transfer is not permitted in respect of these categories of telephones if sanctioned out of turn. Special category telephones including Public-men category are not allowed to be transferred since these are sanctioned on priority basis. Transfer is permitted in respect of all categories of telephones to the near relations after the death of the subscriber.

Shift of telephone from one location to another is permitted with